

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

No.OA 1174 of 97

Date of order : 2.7.04

Present : Hon'ble Mr.N.Prusty, Judicial Member

Hon'ble Mr.N.D.Dayal, Administrative Member

R. R. MITRA

VS

UNION OF INDIA & ORS.

For the applicant : Mr.B.C.Sinha, counsel

For the respondents: Ms.S.Banerjee, counsel

O R D E R

N.Prusty, J.M.

Heard Mr.B.C.Sinha, 1d.counsel appearing for the applicant and Ms.S.Banerjee, 1d.counsel appearing for the respondents.

2. When this matter was taken up for hearing Mr.Sinha submits that the applicant does not want to proceed with the matter and accordingly appropriate order may be passed. Ms.Banerjee, 1d.counsel for the respondents has no objection to the above submission.

3. Considering the submissions made by the 1d.counsel for both the parties the OA is dismissed as not pressed. No order as to costs.

MEMBER(A)

in

MEMBER(J)